

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 70 of 1996.

Tuesday this the 30th day of January, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.R. Purushothaman Pillai,
Superintendent of Police,
Kasargode.

.. Applicant

(By Advocate Shri Subhashchand
for Shri George Jacob.)

Vs.

1. The Union of India represented by the Secretary to Government, Ministry of Home Affairs, New Delhi.
2. State of Kerala represented by its Chief Secretary, Secretariat, Thiruvananthapuram.
3. The Union Public Service Commission, represented by its Secretary, Shajahan Road, New Delhi.
4. The Selection Committee for selection to the Indian Police Service constituted under Regulation 3 of the Indian Police Service (appointment by promotion) Regulations, 1955 represented by its Chairman, Union Public Service Commission, Shajahan Road, New Delhi.
5. Shri P.K. Lambodaran Nair, Superintendent of Police (Retd.), 'Shyladri', Kumarapuram, Medical College Road, Thiruvananthapuram. .. Respondents

(By Advocate Shri Shafik M.A. for SCGSC)
(TPM Ibrahim Khan) for R.1,3 & 4.

The application having been heard on 30th January, 1996, the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Learned counsel for applicant seeks leave to withdraw the application with freedom to file a proper application. Leave is granted and the application is dismissed as withdrawn. No costs.

Tuesday this the 30th day of January, 1996.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

rv30/1